

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

IA(LB.C)/277(CH)2022

In
CP(IB) No. 275/Chd/J&K/2018
(Admitted)

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd.

...Petitioner-Financial Creditor

Versus

S A Gold Ispat Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1) & (2), IBC 2016

Order delivered on 02.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 08.08.2024.

Sd/-

Court Officer